

FIR No.144/20
PS Khyala
U/ss 354/354A/354D/509 IPC
r/w Sec. 8/12 POCSO Act
State Vs Lalit Sonkar
27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Michael Peter, Learned counsel for complainant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
Ms.Sudesh Narwal/IO from PS Khyala is also present.

This is an application for cancellation of interim bail filed on behalf of complainant.

It is submitted by learned counsel for complainant that another FIR No.875/20 at PS Rajouri Garden was registered against accused Lalit Sonkar when he was on interim bail in 2020.

IO Sudesh Narwal is not aware about the facts of FIR No.875/20. Let, a notice be issued to the IO of case FIR No.875/20 PS Rajouri Garden to file a report regarding role/involvement of accused Lalit Sonkar. Report be filed on or before 29.05.2021.

Renotify on **29.05.2021** for consideration.

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S.No.41

**FIR No.222/18
PS Moti Nagar
U/ss 376 IPC & Sec. 6 POCSO Act
State Vs Vindrawati**

27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
SI Pooja/IO is present.

This is an application filed on behalf of accused/applicant seeking interim bail.

None appeared on behalf of accused/applicant despite repeated calls. Be listed on **04.06.2021** before concerned court.

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S.No.42

**FIR No.28/18
PS Moti Nagar
U/ss 394/395/397/411/34 IPC
State Vs Rattan Singh Rainu**

27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused/applicant seeking interim bail.

None appeared on behalf of accused/applicant despite repeated calls. Be listed on **04.06.2021** before concerned court.

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FIR No.130/17
PS Khyala
U/ss 354D/341/506/34 IPC & 12 POCSO Act
State Vs Arun

27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Nikhilesh Maurya, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
IO Damini along with complainant is also present.

This is an application u/s 439 Cr.P.C. filed on behalf of accused/applicant seeking regular bail.

As per allegations, complainant 'X' while going to her school and coming back was regularly eve-teased and harassed by accused/applicant and his associate Vipin. They also threatened to throw acid on her if she would not talk to them. On one occasion, accused/applicant also slapped her and tried to throttle her. On the basis of the complaint of 'X', present FIR was registered at PS Khyala.

It is submitted by learned counsel for accused/applicant that accused/applicant was not present at the spot at the time of incident and that he has been falsely implicated in the present case. It

is further submitted that he is in JC since 20.10.2020 and if released on bail, accused/applicant will abide by all the terms and conditions imposed by the court.

Per contra, bail application is strongly opposed by learned Addl.PP for the State on the ground that allegations against the accused/applicant are serious in nature.

Perusal of the reply filed by the IO reflects that accused/applicant was declared Proclaimed Offender by the court of learned MM and he was eventually arrested on 21.10.2020. Considering the nature of allegations, there is every apprehension that accused/applicant may flee from justice if released on bail. **The bail application is thus dismissed.**

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**FIR No.18/17
PS Moti Nagar
U/ss 302/201/120B/379/411/34 IPC
State Vs 1) Mohd.Azad 2) Guddu @ Akbar**

27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. R.N. Duggal, proxy counsel for Sh.Manoj Kumar Duggal, Learned counsel for accused/applicants.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is the applications seeking interim bail of 90 days filed on behalf of accused/applicants.

Learned counsel for accused/applicants submits that accused/applicants fall under the criteria laid down by the High Powered Committee (HPC) of Hon'ble High Court of Delhi vide its minutes dated 4.05.2021 and 11.05.2021. The accused/ applicants are in JC since 18.01.2017 and are not involved in any other case.

Learned Addl.PP for the State fairly concedes that accused/ applicants is covered under the criteria of HPC.

As per report of the IO, accused/applicants are not involved in any other case except the present case. According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicants do meet the criteria

for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, accused/applicants are admitted to interim bail for 90 days w.e.f. the date of their release on furnishing bail bonds in the sum of Rs.25,000/- each with two sureties each of the like amount.

It is made clear that at the time of their release, accused/applicants will provide their mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction they have last resided) as well as to the concerned SHO of the Police Station (where the FIR against them was registered). They will be released on the conditions that they will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change their mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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S.No.46

FIR No.318/18

PS Patel Nagar

U/ss 386/353/307/147/148/149/34 IPC & 27 Arms Act

State Vs Randhir

27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Mohd.Iliyas, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application for seeking interim bail of 90 days filed on behalf of accused/applicant.

Learned Addl.PP for the State submits that as per reply filed by the IO, there is no case pending against present applicant by the name of Randhir.

It is contended by learned counsel for applicant Randhir that Randhir is known by various names and charge-sheet has been filed in his name in the court of undersigned.

As per report of the Ahlmad, no case is pending against present applicant by the name of Randhir in the court of undersigned. At this stage, learned counsel for applicant seeks liberty to withdraw the present application. In view of the same, **present application is dismissed as withdrawn.**

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27.05.2021

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S.No.47

FIR No.326/16
PS Vikas Puri
U/ss 302/307/452/427/147/148/149/34 IPC
State Vs Behruddin

27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application for seeking interim bail filed on behalf of accused/applicant.

None appeared on behalf of accused/applicant despite repeated calls. Be listed on **31.05.2021** for hearing.

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Date: 2021.05.28
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27.05.2021
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FIR No.100/19
PS Anand Parbat
U/ss 302/392/397/34 IPC
State Vs Bharat @ Guddu
27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. R.R. Jha, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application for seeking interim bail of 90 days filed on behalf of accused/applicant.

Interim bail is sought on the ground that accused/applicant fall under the category of undertrial prisoners who are being granted interim bail of 90 days in terms of guidelines issued by the High Powered Committee of Hon'ble High Court.

Learned Addl.PP for the State strongly opposed the application on the ground that accused/applicant is also involved in a case u/s 324 IPC and hence, he does not fall in the category of HPC guidelines.

At this stage, learned counsel for accused/applicant seeks liberty to withdraw the present application. In view of the same, **present application is dismissed as withdrawn.**

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S.No.29

FIR No.222/18

PS Moti Nagar

U/ss 376/376(DB)/377/354/354B/506/109/354A/114 IPC

r/w Sec. 6/10/12/17 of POCSO Act

State Vs Gurudayal Singh

27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for accused/applicant.

Sh. P.K. Ranga, Learned Addl.PP for the State.

SI Pooja/IO is also present.

This is an application u/s 439 Cr.P.C. filed on behalf of accused/applicant for seeking regular bail.

None appeared on behalf of accused/applicant despite repeated calls. Be listed on **04.06.2021** for hearing.

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ASJ-09/W/THC/

27.05.2021

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S.No.30

FIR No.435/18

PS Mundka

U/ss 376/341/365/506 IPC & Sec. 6 of POCSO Act

State Vs Rakesh

27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Mohit Monga, learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
SI Lalita/IO is also present along with prosecutrix.

This is an application filed under section 439 Cr.P.C for grant of interim bail for a period of 30 days filed on behalf of accused/applicant Rakesh.

Interim bail is sought on the ground that mother of accused is suffering from Covid-19 and is also suffering from respiratory issues due to which she is unable to take care of herself.

Issue notice to the IO to verify if the mother of accused/applicant is suffering from Covid and if her condition is stable or not. IO to also verify and report in case she requires any medical assistance or hospitalization. IO is further directed to report if there is another family member who can take care of mother of accused/applicant. Report be filed on or before 29.05.2021. Renotify on **29.05.2021** for consideration. IO is directed to be present on the NDOH.

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S.No.31

FIR No.148/17
PS Khyala
U/ss 302/34 IPC
State Vs Manoj
27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application u/s 439 Cr.P.C. filed on behalf of accused/ applicant for seeking interim bail of 90 days.

None appeared on behalf of accused/applicant despite repeated calls. Since bail application was filed to seek interim bail for 90 days under the guidelines of High Powered Committee of Hon'ble High Court of Delhi, it would be appropriate to call for a report from the IO regarding previous involvement of accused/applicant in any case other than the present case. IO is also directed to report the status of pending/disposed of cases against the accused/applicant. Report be filed on or before 01.06.2021.

Renotify on **01.06.2021** for hearing. IO is directed to be present on the NDOH.

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ASJ-09/W/THC/
27.05.2021

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S.No.32

FIR No.60/20
PS Mundka
U/ss 302/34 IPC & 25 Arms Act
State Vs Pankaj
27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application u/s 439 Cr.P.C. filed on behalf of accused/applicant for seeking regular bail.

None appeared on behalf of accused/applicant despite repeated calls. Be listed on **04.06.2021** before concerned court. Copy of FIR be also placed on record.

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S.No.33

FIR No.269/19
PS Rajouri Garden
U/ss 302/394/411/34 IPC
State Vs Karan @ Bhatia
27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Monis Ahmed, learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
SI Deepak/IO is also present.

This is an application for grant of interim bail filed on behalf of accused/applicant.

It is submitted by learned counsel that accused/ applicant is suffering from ulcers and due to COVID, no treatment is being provided to him in the jail, hence to accord him private treatment, he be granted interim bail. It is also submitted that one more case was pending against accused/ applicant, which was compromised.

No medical report/advise is filed by learned counsel for accused/applicant. At this stage, learned counsel for accused/applicant wishes to withdraw the present application. In view of the same, **application is dismissed as withdrawn.**

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FIR No.236/17

PS Rajouri Garden

U/ss 186/353/307/411/34 IPC & 25/27/54/59 Arms Act

State Vs Abhijit Chaudhary

27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rishi Sood, learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application for grant of interim bail for 15 days filed on behalf of accused/applicant Abhijit Chaudhary.

Interim bail is sought on the medical ground as accused/applicant has allegedly sustained ligament tear in his left knee for which a surgery has been advised by the concerned Doctor of the jail.

Learned Addl.PP for the state submits that as per report, treatment of ligament tear is available in jail and applicant/accused is involved in more than 39 cases.

Let, a report be called from Jail Superintendent regarding the ligament tear allegedly sustained by the accused/applicant and the medical assistance being provided to him. Jail Superintendent to also report if any imminent surgery is required to treat ligament tear of accused/applicant. Report be filed within three days.

Matter be listed on **31.05.2021** for consideration.

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S.No.35

FIR No.06/20
PS Tilak Nagar
U/ss 15/25/29/61/85 NDPS Act
State Vs Harjeet Singh
27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application u/s 439 Cr.P.C. filed on behalf of accused/applicant for seeking interim bail.

None appeared on behalf of accused/applicant despite repeated calls. Be listed on **04.06.2021** before concerned court.

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FIR No.229/19

PS Moti Nagar

U/ss 307/302/323/354/506/509/34 IPC

State Vs 1) Jsahima Khatoon 2) Mohd.Shamshe Alam @ Duggu

3) Mohd. Guddu 4) Mohd. Jahangir

27.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. M.K. Arora, Learned counsel for accused/applicant.

Sh. P.K. Ranga, Learned Addl.PP for the State.

These four applications for interim bail have been filed on behalf of accused/applicants.

Interim bail is sought on the basis of guidelines dated 11.05.2021 issued by High Powered Committee of Hon'ble High Court of Delhi. It is submitted by learned counsel for accused/applicants that accused/ applicants fall under the category of under trial prisoners who are being released on interim bail for 90 days as per guidelines issued by HPC.

Let, a report be called from the IO regarding involvement of accused/applicants in cases other than the present case. IO is also directed to file report regarding status of the pending/disposed of case against the accused/applicant. Report be filed on or before 29.05.2021.

Renotify on **29.05.2021** for consideration.

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ASJ-09/W/THC/
27.05.2021

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IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through
video conferencing Bail Application No. 2185

FIR NO. 07/2021

PS: Khyala

U/s 302 /147/148/149/34 IPC

State vs. Kanchan

Bail application U/s 438 Cr.P.C.

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
Sh.Deepak Ghai, learned counsel for applicant/accused Kanchan
Reply to application has been received.

This is an application under section 438Cr.P.C for anticipatory bail filed on behalf off applicant.

Submissions heard and reply perused.

Perusal of reply does not reflect the involvement of applicant in the present case.

It is submitted by learned counsel for applicant that challan has been filed and accused has not been mentioned in the challan.

It is submitted by learned Addl. PP for the State that main accused in the present case is Vicky and applicant/accused Kanchan is wife of Vicky. It is also submitted by learned Addl. PP for the State that as per the reply, there is nothing incriminating against the applicant.

At this stage it is submitted by learned counsel for applicant that he may be allowed to withdraw his application . Prayer for supplying coy of Reply is also made by counsel.

As requested, application stands dismissed as withdrawn. Copy of Reply be supplied to learned counsel through e-mail.

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Date: 2021.05.27
16:36:06 +0530

(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
VACATION JUDGE
WEST/THC/DELHI
27.05.2021

SL NO. 9 , 10 and 11

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application Nos. 2180, 2181,2182

FIR NO. 760/2020, 756/2020, 329/2020

PS: Khyala

U/s 380/457

State vs. Adil Malik

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
Sh.Darshan Singh, learned counsel for applicant/accused
Reply filed.
Submissions on application heard and reply perused.

This is an application seeking release of accused/applicant Adil Malik on personal bond. It is submitted by learned counsel for applicant/accused that accused was ordered to be released on bail vide order of this Court dated 8.4.2021. It is further submitted that accused/applicant is unable to furnish bail bond and surety bond and hence he be ordered to be released on personal bond. It is further submitted by learned counsel for accused/applicant that wife of accused has undergone knee surgery and she is on wheel chair. For the said reason as well, she is unable to arrange surety.

Perusal of reply furnished by the IO reveals that accused/applicant is also involved in 20 other cases. It is submitted by learned counsel that applicant/accused has been discharged in most of the cases.

In view of the submissions and reply to the application, IO is directed to furnish detailed reply in respect of involvement of accused/applicant in other criminal cases and also qua his discharge and acquittal in other cases. IO is also directed to verify the fact qua knee surgery of wife of accused and if there is any family member of accused/applicant.

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Matter be now listed for further arguments on 31.5.2021. At request, Copy of reply be also e-mailed to learned counsel for applicant/accused.

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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
VACATION JUDGE
WEST/THC/DELHI
27.05.2021

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI

As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No.2187
FIR NO. 471/2020
PS: Patel Nagar
U/s 394/395/397/120B IPC
State vs. Mahesh @ Machi
Bail application U/s 439 Cr.P.C.

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
Sh.Sumit Kumar Chauhan, learned counsel for applicant/accused
SI Yogender , IO has also attended VC
Reply to application is received.

This is an application filed under section 439 Cr.P.C on behalf of accused/applicant for regular bail. Submissions on bail application heard and reply perused.

Interim bail for 90 days is sought on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Offence involved in the present case is U/s 397 IPC which is not covered by recommendations of HPC dated 4.5.2021 and 11.5.2021.

It is submitted by learned counsel for applicant/accused that other co-accused have already been admitted on bail on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Per contra, it is submitted by learned Addl. PP for the State that the application in hand is not for interim bail and it is for regular bail. He further submits that as per the reply, earlier also application seeking regular bail had been dismissed.

It is submitted by learned counsel for applicant/accused that inadvertently he had earlier mailed application for regular bail but subsequently he mailed application for interim bail.

No such application for interim bail is available on record.

At request of learned counsel for applicant/accused, application stands dismissed as withdrawn.

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Date: 2021.05.27
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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
VACATION JUDGE
WEST/THC/DELHI
27.05.2021

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI

As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 2186 and 2194

FIR NO. 396/2017

PS: Moti Nagar

U/s 420/406 IPC

State vs. Sunil Kumar and Moti Ram

Bail application U/s 438 Cr.P.C.

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
Sh.Ashesh Lal, learned counsel for accused/applicants Sunil Kumar and Moti Ram
Mohd. Naushad , learned counsel for India Bulls/complainant
SI Naresh Sharma IO has also attended VC

It is submitted by learned counsel for applicants that matter has been settled amicably and quashing proceedings have been filed before Hon'ble High Court .

Per contra, it is submitted by learned counsel for complainant that the DD which was issued by accused persons has not been honoured.

There is no V/N of learned counsel for complainant/India Bulls. Learned Counsel for complainant is directed to file his V/N before the next date of hearing. Matter be now listed for further arguments on 28.5.2021.

Till then accused/applicants are granted interim protection.

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**(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
VACATION JUDGE
WEST/THC/DELHI
27.05.2021**

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI

As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 2120

FIR NO. 220/21

PS: Khyala

U/s 33/38/58 D.Excise Act

State vs. Gursharan Yadav

Bail application U/s 438 Cr.P.C.

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
Learned Counsel for applicant/accused
HC Naveen IO is present

This is an application under section 438 Cr.P.C filed on behalf of accused/applicant seeking anticipatory bail.

Report in present case FIR not received. Reply is received only in case FIR No. 229/2021. IO is directed to file reply in case FIR No.220/21. Matter be now listed for arguments with connected application in case FIR No.229/2021 on 3.6.2021.

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**(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
VACATION JUDGE
WEST/THC/DELHI
27.05.2021**

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI

As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 2120

FIR NO. 229/21

PS: Khyala

U/s 33/38/58 D.Excise Act

State vs. Gursharan Yadav

Bail application U/s 438 Cr.P.C.

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
Learned Counsel for applicant/accused
HC Naveen IO is present

This is an application u/s 438 Cr.P.C filed on behalf of accused/applicant for anticipatory bail.

Report has not been received in case FIR No.220/201 . IO is directed to file reply in case FIR No.220/21. Matter be now listed for argument with connected application in case FIR No.220/2021 on 3.6.2021.

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**(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
VACATION JUDGE
WEST/THC/DELHI
27.05.2021**

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI

As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 2154

FIR NO. 282/2021

PS: Nangloi

U/s 384/419/120B/506 IPC

State vs. Govind

Bail application U/s 438 Cr.P.C

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
Sh.Pranay Abhishek, learned counsel for applicant/accused
Govind

This is a bail application filed U/s 438 Cr.P.C. on behalf of accused/applicant.

Allegations against the accused are that he demanded money from the complainant who was allegedly found running factory with workers without following protocols/guidelines of Covid-19.

It is submitted by learned counsel for applicant/accused that accused/applicant is associated with MPS NGO and this fact has been verified by the IO. It is further submitted by learned counsel for applicant/accused that accused has been released on police bail from the PS. Reply has not been filed by the IO. IO is directed to file the same. Matter be now listed for arguments on 1.6.2021.

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VACATION JUDGE
WEST/THC/DELHI/27.05.2021

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IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI

As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 2183

FIR NO. 27349/2020

PS: Nangloi

U/s 379/411 IPC

State vs. Akbar

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
Sh.Javed Akhrar, learned counsel for applicant/accused

Reply to application is filed . Submissions heard and reply perused.

It is submitted by learned counsel for accused/applicant that vide order dated 3.3.2021, applicant/accused was granted bail. However, because of an error in order dated 3.3.2021, he could not be released from J/c. It is further submitted by learned counsel for applicant/accused that in order dated 3.3.2021, instead of PS Nangloi, PS Rajouri Garden has been mentioned.

In view of the submissions, let report be called from the IO if accused is also involved in case FIR No.27349/2020, PS Rajouri Garden. Matter be now listed for further arguments on 29.5.2021.

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**(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
VACATION JUDGE
WEST/THC/DELHI
27.05.2021**

SL NO. 8

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI

As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 2179

FIR NO. 104/2021

PS: Patel Nagar

U/s 394/411/34 IPC

State vs. Raj @ Nihal

Bail application U/s 439 Cr.P.C.

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
None for applicant/accused Raj @ Nihal

This is a bail application filed under section 439 Cr.P.C on behalf of accused/applicant seeking regular bail.

Despite various calls, none has joined VC on behalf of applicant/accused to argue the application. Accordingly, matter be now listed for arguments on application on 03.06.2021.

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**(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
VACATION JUDGE
WEST/THC/DELHI
27.05.2021**

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI

As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 1434

FIR NO. 1141/2020

PS: Nangloi

U/s 392/397/411 IPC

State vs. Samsuddin

Bail application U/s

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
Learned LAC Sumit Sandeep Tyagi for applicant/accused
Samsuddin

This bail application is filed by accused/applicant U/s 439 Cr.P.C.

Arguments on application heard and reply filed by the IO is perused.

It is submitted by learned counsel for applicant/accused that co-accused in on bail . Perusal of application reveals that copy of FIR has not been filed. Learned counsel is directed to file the same.

Matter be now listed for arguments on 1.6.2021

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**(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
VACATION JUDGE
WEST/THC/DELHI
27.05.2021**

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI

As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 1485

FIR NO. 198/2021

PS: Mundka

U/s 394/34 IPC

State vs. Sonu Thakur

Bail application U/s

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
None for applicant/accused Sonu Thakur

Despite various calls, none has joined VC on behalf of applicant/accused to argue the application. Accordingly, matter be now listed for arguments on application on 01.06.2021.

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**(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
VACATION JUDGE
WEST/THC/DELHI
27.05.2021**

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI

As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 2099

FIR NO. 42/2021

PS: Anand Parbat

U/s 376/313 IPC

State vs. Naveen

Bail application U/s 438 Cr.P.C.

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
Ld. Counsel Sh.Punit Vinay for applicant /accused Naveen

This is the 3rd bail application U/s 438 Cr.P.C.

It is submitted by learned counsel for applicant/accused that since accused is suffering from Covid, interim protection be granted. No medical document has been placed on record in support of the contentions. At this stage, learned counsel seeks permission to withdraw the bail application.

Same is dismissed as withdrawn.

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**(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
VACATION JUDGE
WEST/THC/DELHI
27.05.2021**

SL NO. 1

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ-9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 831

FIR NO. 553/2019

PS: Moti Nagar

U/s 419/420/468/491/120 B IPC

State vs. Mahesh Chand Sharma

27.5.2021

Present: Sh.P.K.Ranga, Learned Addl. PP for the State
None for applicant/accused

Despite various calls, none has joined VC on behalf of applicant/accused to argue the application. Accordingly, matter be now listed for arguments on application on 01.06.2021.

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ADDL. SESSIONS JUDGE-09
VACATION JUDGE
WEST/THC/DELHI
27.05.2021